

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
ORIGINAL APPLICATION NO. 74 OF 2021 (SZ)

IN THE MATTER OF:

K. SARAVANAN

.....APPLICANT

VERSES

THE UNION OF INDIA

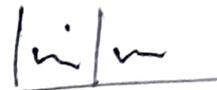
..RESPONDENT

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Place: Chennai.
Date: 1/8/2023.

Filed by



SAI SRUJAN TAYI
Standing Counsel for MoEF & CC.
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Email Id: sai@girisai.com

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION NO. 74 OF 2021 (SZ)

IN THE MATTER OF:

K. SARAVANAN

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THE UNION OF INDIA

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**INTERIM COMPLIANCE AFFIDAVIT ON BEHALF OF MINISTRY OF
ENVIRONMENT, FORESTS & CLIMATE CHANGE, RESPONDENT
NO.1**

I, Dr. C. Palpandi, S/o Chendurpandi, aged about 41 working as 'Scientist D' in the Ministry of Environment, Forest and Climate Change, having office located at Chennai do hereby solemnly affirm on oath and state as under:

1. That I am presently working as 'Scientist D' in the office of the Respondent No.1 and as such am well acquainted with the facts and circumstances of the case on the basis of the records available in my office and am thus duly authorized to file this Affidavit on behalf of the Respondent No. 1 herein, i.e. the Ministry of Environment, Forest & Climate Change. Specifically admitted hereunder:

C. Palpandi

**Dr. C. Palpandi,
Scientist "D"
Government of India
Min. of Environment Forest and Climate Change
Integrated Regional Office
1st Floor, Additional Office Block for GPOA,
Shastri Bhawan, Haddows Road
Nungambakkam, Chennai - 600 006.**

2. That the instant application has been filed challenging the Office Memorandum (hereinafter referred to as 'OM') issued by the Ministry of Environment, Forests and Climate Change (hereinafter referred to as "MoEF&CC") vide F.No.J-13012/8/2009-IA,II (T) dated 11.11.2020 that grants exemption from obtaining environmental clearance, while fuel is changed from imported coal to domestic coal.

Copy of the O.M. dated 11.11.2020 is annexed as **Annexure 1**.

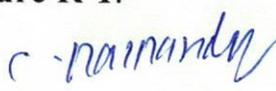
3. That this Hon'ble Tribunal vide interim order dated 24.05.2023 has directed MoEF&CC to revisit the O.M. dated 11.11.2020 regarding '*Amendment in Environmental Clearance for change in coal source by Thermal Power Plants*' by the Expert Appraisal Committee. The operative extract of the order issued by the Hon'ble Tribunal is reproduced below:

"1. We heard the learned counsels in part. As it is stated that the Office Memorandum under challenge is diluting the conditions already imposed in the Environmental Clearance, it may require a revisit by referring the same to the Expert Appraisal Committee.

2. The learned counsel appearing for the MoEF&CC and also the officials from the CPCB as well as the MoEF&CC who are present before us agree to the same.

3. Accordingly, we are granting time for them to consider this aspect and to revisit the Office Memorandum for modifying/sustaining/withdrawing the same..."

The copy of the order dated 24.05.2023 is annexed as **Annexure R-1**.


Dr. C. Palpandi,
Scientist "D"
Government of India
Min. of Environment Forest and Climate Change
Integrated Regional Office
1st Floor, Additional Office Block for GPOA,
Shastri Bhawan, Haddows Road
Nungambakkam, Chennai - 600 006.

4. It is submitted that in compliance of order dated 24.05.2023 passed by the Hon'ble Tribunal, the Ministry decided to refer the matter to the Expert Appraisal Committee (hereinafter referred to as 'EAC'), constituted by the Ministry for considering the thermal power plant proposals for grant of Environmental Clearance (EC), for further examination of the issues related to the OM dated 11.11.2020.

5. In this regard, a meeting notice dated 12.06.2023 was issued to all the EAC members as well as the representatives from NTPC, Central Institute for Mining and Fuel Research (CIMFR), National Environmental Engineering Research Institute (NEERI), HSM Division, CP Division, & CPCB. The EAC meeting was held on 19.06.2023 and after detailed deliberations, it was decided:

- To obtain requisite information from Central Electricity Authority (hereinafter referred to as 'CEA') to examine whether there will be any significant change in environmental scenario and impacts due to change in coal source/quality.
- To constitute a sub-committee, for the purpose of conducting a scientific analysis of the emission in different scenarios of coal sources to assess the impact and additional measures required to be taken by thermal power plant.

The copy of the Meeting Notice dated 12.06.2023 and the Minutes of the EAC Meeting held on 19.06.2023 is annexed as **Annexure 2** and **Annexure 3** respectively.

C. Palpandi

Dr. C. Palpandi,
Scientist "D"
Government of India
Min. of Environment Forest and Climate Change
Integrated Regional Office
1st Floor, Additional Office Block for GPOA,
Shastri Bhawan, Haddows Road
Nungambakkam, Chennai - 600 006.

6. Further, the Committee is of the view that in order to evaluate the impact due to change in coal source/quality, a scientific analysis of the data has to be conducted, and a thorough examination of the Sub-committee report as well as the information to be provided by the CEA has to be carried out, which is a time-consuming exercise. In view of such circumstances, the Expert Committee has requested at least 6 weeks' extension of time to conclude its recommendations.
7. Thus, in view of the fact that requisite information from CEA is awaited on the matter and considering that the scrutiny and analysis in order to assess the impact of the emission due to change in coal source/quality is yet to be done, the Ministry seeks extension of at least 6 weeks' time to submit the report before the Hon'ble Tribunal.
8. That the answering respondent has taken necessary steps to implement the order passed by the Hon'ble Tribunal and the delay is due to reasons mentioned above and the same is neither intentional nor deliberate.

C. Palpandi

DEPONENT

Dr. C. Palpandi,
Scientist "D"
Government of India
Min. of Environment Forest and Climate Change
Integrated Regional Office
1st Floor, Additional Office Block for GPOA,
Shastri Bhawan, Haddows Road
Nungambakkam, Chennai - 600 006.

VERIFICATION

I, the above-named deponent do hereby solemnly affirm and state that the contents of the aforesaid affidavit are true and correct to my personal knowledge and have been derived from the official records maintained by the Respondent. No part of it is false nor has anything material been concealed therefrom.

Verified at Chennai on this 1st day of August, 2023.

C. Palpandi
DEPONENT

Dr. C. Palpandi,
Scientist "D"
Government of India
Min. of Environment Forest and Climate Change
Integrated Regional Office
1st Floor, Additional Office Block for GPOA,
Shastri Bhawan, Haddows Road
Nungambakkam, Chennai - 600 006.

F. No.J-13012/8/2009-IA.II (T)
Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

Indira Paryavaran Bhawan
Aliganj, Jorbagh Road
New Delhi-110 003

Dated 11th November, 2020

Office Memorandum

Sub: Amendment in Environmental Clearance for change in coal source by Thermal Power Plants- reg.

The Environment Impact Assessment (EIA) Notification dated 14th September, 2006 under the Environment (Protection) Act, 1986 mandates the requirement of prior Environmental Clearance to the projects/activities listed in the schedule to the said Notification. The Environmental Clearances are granted for Thermal Power Projects as per the capacities mentioned in the Schedule of the EIA Notification, 2006.

2. The Environmental Clearance (EC) has been granted based on a specific coal source such as a specific coal mine (domestic coal), or Imported coal, or blend of Imported coal and domestic coal. The Environmental Clearance has stipulated a condition that an amendment in EC is to be sought from the Ministry in case of change in fuel source.

3. The Ministry has been receiving several proposals regarding change in coal source, viz. change in domestic coal due to change in fuel linkages/auctions, and switching from imported coal to domestic coal. The linkage period granted through short-term linkage and e-auctions vary from 3 months to 1 year, making Project Proponents to approach the Ministry for granting amendment in EC each time there is change in coal source. In each amendment process, new conditions are being stipulated by making old conditions redundant.

4. The Ministry of Power (MoP) vide Policy Advisory dated 28.4.2020 encouraged all the power generating companies who are using imported coal (part/full) to switch over to domestic coal to the extent possible. The MoP has also set up a mechanism to deal with difficulties faced by the power companies in obtaining required quantity, quality of domestic coal including logistic bottlenecks.

5. The present process of dealing with change in coal source is to apply at PARIVESH, subsequent appraisal by the Expert Appraisal Committee (EAC), processing of EAC recommendations and granting the amendment to the EC. The whole process would approximately take about 2-3 months.

6. The various environmental impacts due to change in coal source viz. increased ash quantity and its management, increased emissions, and impacts of transportation have already been addressed and adequate mitigation measures have been stipulated by the Ministry vide Notifications dated 7.12.2015, 28.6.2018 and 21.5.2020.

7. In order to simplify the procedure for change in coal source and encourage Thermal Power Plants to use domestic coal, **the Ministry has decided the following procedure:**

All the Thermal Power Plants (including Captive Power Plants) having Environmental Clearance can change the coal source (from imported to domestic, domestic to domestic, and domestic to imported) including Lignite, directly through e-auctions/short term linkage/long term linkage/other linkage options of Ministry of Coal or any organisation recognised for allotting coal linkages, without seeking the amendment in Environmental Clearance, subject to the following conditions and thereby making earlier conditions in the EC regarding coal source redundant:

- a) Details regarding change in source (location of the source, proposed quantity, distance from the power plant and mode of transportation), quality (Ash, Sulphur, Moisture content and Calorific value) shall be informed to the Ministry and its concerned Regional Office. The quantity of coal transported from each source along with the mode of transportation shall be submitted as part of EC Compliance Report.
- b) The applicable flue gas emissions standards for Particulate Matter, Sulphur Dioxide, Oxides of Nitrogen and Mercury shall be complied inline with Ministry's Notification vide S.O. 3305(E) dated 7.12.2015 and subsequent emissions. A progress of implementation and its compliance shall be submitted as part of Compliance Report.
- c) Ash content in the Coal and Coal transportation is governed by the Ministry's Notification vide S.O. 1561(E) dated 21.5.2020. As far as possible, Coal transportation shall be done by rail/conveyor or other eco-friendly modes. However, road transportation is allowed with tarpaulin covered trucks till the railway/conveyor belt infrastructure is made available. A progress (Physical and financial) of rail connectivity from nearest railway siding or conveyor connectivity to the power plant shall be submitted in the EC compliance report.
- d) Additional ash pond is not allowed due to increase in ash content in the raw coal as against the ash pond permitted in the Environmental Clearance. The 100% flyash utilisation is to be achieved within 4 years in line with Flyash Notifications dated 14.9.1999, 27.8.2003, 3.11.2009 & 25.1.2016 and amended time to time or extant regulations on Fly ash Utilisation.
- e) In case of exceptional circumstances, project proponents may approach the Ministry for seeking permission to use an emergency ash pond with cogent reasons, if any.
- f) The details regarding monthly generation, utilisation and disposal of flyash (including bottom ash) shall be submitted to the Ministry and its Regional Office.

This issues with the approval of the Competent Authority.



(Dr. S. Kerketta)
Director, IA Division

To

1. All the Thermal Power Plants.

2. The Chairman/Member Secretaries of all the Expert Appraisal Committees.
3. The Chairman /Member Secretaries of all the SEIAAs/SEACs.
4. The Chairman/Member Secretaries of all SPCBs/UTPCCs.
5. The Deputy Director General of Forest of all ROs of MoEF&CC.
6. All the Officers of I.A. Division.

Copy for information to:

1. PS to Hon'ble Minister for Environment, Forest and Climate Change.
2. PS to Hon'ble MoS (EF&CC).
3. The Joint Secretary, Ministry of Coal.
4. The Joint Secretary, Ministry of Power.
5. Sr. PPS to Secretary (EF&CC).
6. Sr. PPS to AS (RA) / AS (RSP).
7. Sr. PPS to JS (GM)/ JS (SKB)/JS (AKN).
8. Website of MoEF&CC/ Guard file.

Siderka

F. No. L-11011/13/2021-IA.I (T)
Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

2nd floor, Vayu Block,
Indira Paryavaran Bhawan,
Aliganj, Jor Bagh Road,
New Delhi - 110 003

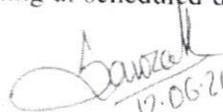
Dated: 12th June, 2023

MEETING NOTICE

Sub: OA No. 74 of 2021 and WP No 13266 of 2021 and WP No 13499 of 2021 in the matter of K Saravanan Vs Union of India before NGT (SZ), Chennai - reg.

It has been decided to convene a meeting of the Expert Appraisal Committee (Thermal Power Projects) on 19.06.2023 at 03:30pm in Sutlej Conference Hall, Jal Wing, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi to discuss the issues related to the Office Memorandum dated 11.11.2020 issued by the Ministry regarding 'Amendment in Environmental Clearance for change in coal source by Thermal Power Plants' in compliance of the directions passed by the Hon'ble NGT, Southern Zone, Chennai on 24.05.2023 in the aforesaid court matter. A copy of the Hon'ble NGT order is enclosed herewith for ready reference.

2. It is requested to make it convenient to attend the aforesaid meeting at scheduled date and time.


12.06.2023
(Dr Saurabh Upadhyay)
Scientist C

Email ID: saurabh.upadhyay85@gov.in

Distribution:

1. All EAC (Thermal Power Projects) members
2. The Chairman & Managing Director, National Thermal Power Corporation Ltd. (NTPC), NTPC Bhawan, Scope Complex, Core-7, Lodhi Road, Delhi - 110003 (Near Institutional Area).
3. The Director, Hazardous Substance Management (HSM) Division, MoEF&CC, IPB, Jor Bagh Road, New Delhi - 110 003.
4. The Director, Control of Pollution (CP) Division, MoEF&CC, IPB, Jor Bagh Road, New Delhi - 110 003.
5. The Director, Central Institute for Mining and Fuel Research (CIMFR), CSIR-Central Institute of Mining and Fuel Research Barwa Road, Dhanbad - 826 001, Jharkhand.
6. The Director, CSIR-National Environmental Engineering Research Institute (CSIR-NEERI), 66, Nehru Marg, Nagpur - 440 020.
7. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 110 032.
8. Guard File

Copy to:

- PPS to AS(TK)/ AD(YPS)/ Guard file

RECORD NOTE OF DISCUSSION OF EXPERT APPRAISAL COMMITTEE (EAC) OF THERMAL POWER PROJECTS HELD ON 19TH JUNE, 2023 ON THE DIRECTIONS OF HON'BLE NATIONAL GREEN TRIBUNAL (NGT) SOUTHERN ZONE, CHENNAI IN O.A. NO. 74 OF 2021 IN THE MATTER OF K SARAVANAN VS UNION OF INDIA BEFORE NGT (SZ), CHENNAI.

The EAC considered the aforesaid matter in its meeting held on 19th June, 2023 under the Chairmanship of Shri Gururaj P. Kundargi at Indira Paryavaran Bhawan, MoEF&CC. The list of Members participated in the meeting is at **Annexure**.

2. The Chairman welcomed all participants and thereafter agenda item was discussed.

3. The Member Secretary, EAC informed the EAC that the MoEF&CC had issued Office Memorandum No. J-13012/8/2009-IA.II(T) dated 11.11.2020 exempting the necessity of obtaining the Environmental Clearance (EC) when the fuel is changed from imported coal to domestic coal. The O.M. states that:

"..... In order to simplify the procedure for change in coal source and encourage Thermal Power Plants to use domestic coal, the Ministry has decided the following procedure:

All the Thermal Power Plants (including Captive Power Plants) having Environmental Clearance can change the coal source (from imported to domestic, domestic to domestic, and domestic to imported) including Lignite, directly through e-auctions/short term linkage/long term linkage/other linkage options of Ministry of Coal or any organisation recognized for allotting coal Linkages, without seeking the amendment in Environmental Clearance, subject to the following conditions and thereby making earlier conditions in the EC regarding coal source redundant:

- a) Details regarding change in source (location of the source, proposed quantity, distance from the power plant and mode of transportation), quality (Ash, Sulphur, Moisture content and Calorific value) shall be informed to the Ministry and its Regional Office. The quantity of coal transported from each source along with the mode of transportation shall be submitted as part of EC Compliance Report.*
- b) The applicable flue gas emissions standards for Particulate Matter, Sulphur Dioxide, Oxides of Nitrogen and Mercury shall be complied in line with Ministry's Notification vide S.O. 3305(E) dated 7.12.2015 and subsequent emissions. A progress of implementation and its compliance shall be submitted as part of Compliance Report.*
- c) Ash content in the Coal and Coal transportation is governed by the Ministry's Notification vide S.O. 1561(E) dated 21.5.2020. As far as possible, Coal transportation shall be by rail or other eco-friendly modes. However, road transportation is allowed with tarpulin covered trucks till the railway/conveyor belt infrastructure is made available. A progress (Physical and financial) of rail connectivity from nearest railway siding or conveyor connectivity to the power plant shall be submitted in the EC compliance report.*

- d) *Additional ash pond is not allowed due to increase in ash content in the raw coal as against the ash pond permitted in the Environmental Clearance. The 100% flyash utilisation is to be achieved within 4 years in line with Flyash Notifications dated 14.9.1999, 27.8.2003, 3.11.2009 and 25.1.2016 and amended time to time or extant regulations on Fly ash utilization.*
- e) *In case of exceptional circumstances, project proponents may approach Ministry seeking permission to use additional ash pond with cogent reasons, if any.*
- f) *The details regarding monthly generation, utilization and disposal of flyash (includes bottom ash) shall be submitted to the Ministry and its Regional Office.....”*

3. Further it was informed that the aforesaid Office Memorandum dated 11.11.2020 issued by the Ministry was challenged in the matter O.A. No. 74 of 2021 titled as K Saravanan Vs Union of India before Hon'ble NGT (SZ), Chennai.

4. The applicant has alleged that the said OM is unscientific and it is contrary to the mandate of the EIA Notification, 2006 which requires that the environmental impact of a proposed activity be studied and assessed and cleared by a competent authority. Further it is alleged that the OM runs contrary to the precautionary principle as well as the principle of sustainable development by allowing thermal plants to change their environmental footprint without any prior assessment of their impacts and it is also not backed by statutory powers under Environment (Protection) Act, 1986.

5. The applicant has mentioned the consequences of change in coal source, being the foundation of the aforementioned contention, which are listed hereunder:

- i. Impact of stack emissions on air quality,
- ii. Increased consumption of coal,
- iii. Impact due to coal transportation,
- iv. Impact due to storage of coal,
- v. Ash generation and handling,
- vi. Size of ash pond and
- vii. Water requirements

6. The counter affidavit was filed by the Ministry on 10.04.2023 wherein following points were submitted:

- The Office Memorandum ('OM') doesn't override the EIA Notification, 2006,
- Purpose of the OM in line with advisory issued by the Ministry of Power,
- Mention the mitigative measures taken to combat the various consequences of change of coal source listed in the application and
- Notifications stated in the OM connected to the EIA Notification, 2006

7. The Hon'ble Tribunal vide its order dated 24.05.2023, has passed the following directions:

1. *We heard the learned counsels in part. As it is stated that the Office Memorandum under challenge is diluting the conditions already imposed in the Environmental*

Clearance, it may require a revisit by referring the same to the Expert Appraisal Committee.

2. The learned counsel appearing for the MoEF&CC and also the officials from the CPCB as well as the MoEF&CC who are present before us agree to the same.

3. Accordingly, we are granting time for them to consider this aspect and to revisit the Office Memorandum for modifying/sustaining/withdrawing the same.

4. Post the matter on 03.08.2023.

8. The Ministry has decided to refer the matter to the Expert Appraisal Committee for further examination of the issues in compliance of the Hon'ble NGT directions. The Ministry has also invited representatives from NTPC, Central Institute for Mining and Fuel Research (CIMFR), National Environmental Engineering Research Institute (NEERI), HSM Division, CP Division, & CPCB to be a part of discussion on the matter.

9. The Chairman thereafter invited representatives from NTPC Ltd to express their views about the Office Memorandum and corresponding changes NTPC observed in environmental parameters during implementation of the Office Memorandum. Thereafter, NTPC representatives made a presentation and informed that:

- a) Coal is a natural material, with variable characteristics. Even within the same coal source, the parameters vary from seam to seam and location to location resulting in production of various grades in the same mine.
- b) All Best Parameters and Worst Parameters may not occur for the same coal sample. For example, the Best Coal with respect to Sulphur Content (Lowest S Content) will be worst with respect to ash content (Highest Ash Content) and vice versa.
- c) For Techno-economic considerations, different parameters may require different systems like Highest Sulphur Content requires FGD Systems and Highest Ash Content requires Ash Handling System.
- d) For environmental consideration, the highest Sulphur Content is taken for prediction of impacts on Ambient Air Quality.
- e) FSA contains Grade (i.e. GCV [Gross calorific value]) only and other parameters are representative parameters only.
- f) In case of Washed Coal, ash is the Parameter, not GCV.

It was also informed by the representative of NTPC that:

- a) The Coal Mines and Power Plants are interlinked. Any disruption in either of the two needs to be compensated immediately (Mines cannot store coal beyond certain limits and Power Plants cannot run without Coal).
- b) Thermal Power Plants are designed for some specific range of coal w.r.t. Gross Calorific Value (GCV). In case coal GCV is beyond the design range, the plant will not be able to perform.

10. The EAC after detailed deliberations decided to obtain details on following aspects from CEA to examine whether there will be any significant change in environmental scenario and impacts due to change in coal source/quality.

- a. Any study that has been carried out by any thermal power plant w.r.t. emissions characteristic, ecological conditions after change in source of coal.
- b. Heavy metal data for stack emissions, if available.
- c. List of Thermal Power Plants who have changed coal source after O.M. dated 11.11.2020 and their status before and after the change w.r.t.:
 - i. Impact of stack emissions on air quality
 - ii. Increased consumption of coal
 - iii. Impact due to coal transportation
 - iv. Impact due to storage of coal
 - v. Ash generation and handling
 - vi. Size of ash pond
 - vii. Water requirement

12. The EAC also opined that a sub-committee, comprise of following members may conduct a scientific analysis of the emission in different scenarios of coal sources to assess the impact and additional measures required by thermal power plant:

- i. Expert Member & Representative of CEA, Ministry of Power- Chairman
- ii. Representative CPCB
- iii. Representative of CSIR-NEERI
- iv. Representative of CSIR-CIMFR
- v. M/s NTPC Ltd.

The sub-committee may submit its analysis report by 27th July, 2023.

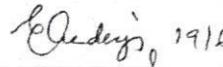
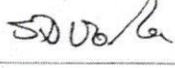
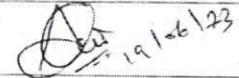
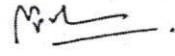
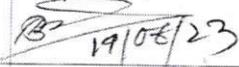
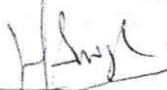
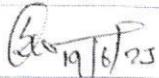
The meeting ended with vote of thanks to the Chair.

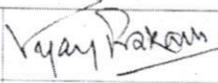
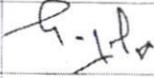
Annexure

ATTENDANCE

43rd MEETING OF RE-CONSTITUTED EXPERT APPRAISAL COMMITTEE (EAC)
THERMAL POWER PROJECTS

DATE : 19.06.2023
VENUE : Sulej Hall, Vayu Block, Indira Paryavaran Bhawan, New Delhi.
AGENDA : OA No. 74 of 2021 and WP No 13266 of 2021 and WP No 13499 of 2021 in
the matter of K Saravanan Vs Union of India before NGT (SZ), Chennai

Sl.No.	Name of Member	Role	Signature
1.	Shri Gururaj P. Kundargi	Chairman	 19/6
2.	Shri Suramya Dolarray Vora	Member	
3.	Dr. Narmada Prasad Shukla	Member	- Ab -
4.	Dr. Santoshkumar Hampannavar	Member	 19/06/23
5.	Dr. Umesh Jagannathrao Kahalekar	Member	
6.	Shri K. B. Biswas	Member	 19/06/23
7.	Dr. Nandini.N	Member	
8.	Dr. Unmesh Patnaik	Member	- Ab -
9.	Dr. Nazimuddin	Member (Official) Representative of Central Pollution Control Board, New Delhi	
10.	Sh. Mahi Pal Singh	Member (Official) Representative of Central Electricity Authority (CEA)	
11.	Prof R.K. Giri	Member (Official) Representative of Director General Indian Meteorological Department (IMD), New Delhi	- Ab -
12.	Professor Sheo Shankar Rai	Member (Official) Representative of Indian School of Mines Dhanbad (ISM Dhanbad)	- Ab -
13.	Dr. J.K. Pandey	Chief Scientist, CSIR - CIMFR	- Ab -
14.	Dr. Supil Gulia	Sr. Scientist, CSIR-NEERI	 19/6/23

15.	Dr Vijay Prakash	CGM & HOD (Env. Engg.), NTPC	
16.	Shri Ved Prakash Mishra	Director, HSMD and CP Division, MoEF&CC	
17.	Shri Yogendra Pal Singh	Scientist - E and Member Secretary (Thermal Power Projects), MoEF&CC	

Approval of Chairman

Email

Yogendra Pal Singh

Re: Record Note of discussion of EAC Meeting in compliance with the directions of Hon'ble National Green Tribunal (NGT) Southern Zone, Chennai in O.A. no. 74 of 2021-reg

From : gpkundargi@gmail.com

Mon, Jul 17, 2023 02:05 PM

Subject : Re: Record Note of discussion of EAC Meeting in compliance with the directions of Hon'ble National Green Tribunal (NGT) Southern Zone, Chennai in O.A. no. 74 of 2021-reg

To : Yogendra Pal Singh <yogendra78@nic.in>

Dear Dr Yogendra ji

Revised draft minutes after incorporating member inputs is fine with me & approved for further needful action.

Thank you

G P Kundargi

On Mon, 17 Jul, 2023, 1:11 pm Yogendra Pal Singh, <yogendra78@nic.in> wrote:

Dear Sir,

Please find attached herewith the Record Note of discussion of EAC Meeting in compliance with the directions of Hon'ble National Green Tribunal (NGT) Southern Zone, Chennai in O.A. no. 74 of 2021 in the matter of K Saravanan vs Union of India Before NGT (SZ), Chennai held on 19.06.2023 for approval.

From: "Yogendra Pal Singh" <yogendra78@nic.in>

To: "Nazimuddin" <nazim.cpcb@nic.in>

Sent: Sunday, July 16, 2023 9:32:29 PM

Subject: Re: Record Note of discussion of EAC Meeting in compliance with the directions of Hon'ble National Green Tribunal (NGT) Southern Zone, Chennai in O.A. no. 74 of 2021-reg

Okay Sir.

From: "Nazimuddin" <nazim.cpcb@nic.in>

To: "Yogendra Pal Singh" <yogendra78@nic.in>

Cc: gpkundargi@gmail.com, "suramya vora" <suramya.vora@gmail.com>, shuklanp55@gmail.com, Santoshkumar777@yahoo.com, ukahalekar@rediffmail.com, biswaskiriti@gmail.com, "sai nandinin" <sai.nandinin@gmail.com>, "unmesh patnaik" <unmesh.patnaik@tiss.edu>, pkmsipat11@gmail.com, nsmondalcea@yahoo.com, "Nitya Saron Mondal" <nsmondal@nic.in>, sheoshankar@iitism.ac.in, "rk giriccs"